

उर्वरकों के मूल्यों में कमी

788. श्री बीरेन्द्र प्रसाद : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार किसानों को लाभ देने और खाद्यान्न का उत्पादन बढ़ाने के लिए उर्वरकों का मूल्य और कम करने का है; और

(ख) यदि हा, तो इस सम्बन्ध में क्या कार्यवाही की गई है और यदि नहीं, तो उसके क्या कारण हैं ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) और (ख) इस समय उर्वरकों के मूल्य में और कमी करने का प्रस्ताव नहीं है। जुलाई, 1975 से उर्वरकों के मूल्यों में छः बार कमी हुई है। मूल्यों में कमी करने की जरूरत होने पर, समय-समय पर मूल्यों की समीक्षा की जाती है और ऐसा कर दिया जाता है।

Planning Commission on prohibition

789. SHRI S. R. DAMANI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Planning Commission has expressed views against introduction of prohibition;

(b) if so, the reasons given by the Commission; and

(c) the reaction of the Government?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) No, Sir.

(b) and (c). Do not arise.

Inter-State disputes for use of river waters

790. SHRI RAGAVALU MOHAN-ARANGAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the present position in respect of settlement of inter-State disputes for use of river waters;

(b) the longest period for which any dispute has remained unsettled and the reasons therefor; and

(c) whether Government propose to nationalise the use of river waters in the overall interest of the country's development?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The main pending disputes relate to the use and development of the waters of the Narmada, Godavari and Yamuna rivers

The disputes relating to Narmada and Godavari waters are being adjudicated upon by the Tribunals set up under the Inter-State Water Disputes Act, 1956. In the meantime, however, in the case of Godavari Basin, concerned States agreed in December 1975 on substantial allocation of Godavari waters for new projects. In the case of Narmada Basin too, the States agreed in March 1975, to take up work on four smaller scheme each in Gujarat and Madhya Pradesh. Both these agreements were reached, pending the decisions of the Tribunals and without prejudice to the claims of the party States before the Tribunals.

Detailed studies about the Yamuna Basin have been carried out in consultation with the concerned States and the matter is under discussion with them. Pending final decision, it has been agreed that the Governments of Uttar Pradesh and Haryana could proceed with the construction of 'Lakhwar-Vyasi multipurpose project and Pt. Jawaharlal Nehru Lift Irrigation Scheme respectively.

(b) All efforts are made to resolve difference relating to use and development of waters of inter-State rivers to the extent possible by negotiations. This, however, is time consuming, as it involves several complexities such as agreement with respect to availability of water, established uses for various purposes, and assessment of reasonable requirements of the basin States for their existing, on-going and future Schemes. Failing agreement by negotiations, Tribunals are set up to adjudicate upon the differences under the Inter-State Water Disputes Act, 1956. The dispute relating to use and development of Godavari & Krishna Waters, amongst the basin States arose in early sixties and the Tribunals to adjudicate upon these difference were set up in April 1969. While the Krishna Water Disputes Tribunal submitted its final report in May 1976, the adjudication proceedings in respect of the Godavari dispute are in progress.

(c) The question of Central Government playing a more active role in the planning for use and development of waters of inter-State rivers, is being actively pursued.

Allotment of Shops in, New Delhi

791. SHRI RAMANAND TIWARY: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether his attention has been drawn to the news item captioned "Stir Threat On Shops" appearing in *Hindustan Times* dated February 1, 1978 and if so, the reaction of the Government thereto; and

(b) whether it is a fact that in reply to USQ No. 17 dated 14.11.77, it was stated that shops will not be tendered and will be allotted to the shopkeepers of Panchkuin Road Market, Janpath and Yusaf Zai Market, and if so, the reasons for calling fresh tenders against the wishes of Panchkuin Road Market?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir. The Delhi Administration has reiterated its direction to the New Delhi Municipal Committee to allot these shops as a part of the rehabilitation scheme.

(b) Yes, Sir. No fresh tenders have been invited for allotment of these shops with the exception of one big shop which is to be allotted to a Nationalised Bank in which case tender queries have been sent to them.

Soft furniture purchased by C.P.W.D.

792. SHRI L. L. KAPOOR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the total value of soft furniture purchased by CPWD since April, 1977 till date;

(b) the names of firms from whom goods worth more than Rs. 500 were purchased;

(c) the mode of purchases made; and

(d) purpose for which purchases were made and to whom these furnishings were allocated?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The total value of soft of non-durable furniture purchased by CPWD, other than ordinary office furniture, since April 1977, was Rs. 10,01,820.

(b) As per attached statement 'A'.

(c) (i) By contract after call of tenders.

(ii) By supply orders after call of quotations.

(iii) After personal selection by the Hon'ble Minister/VIP concerned, from firms of repute.